SCHEDULE A. POLICY DETAILS Plan Name: <DHFL Pramerica U-Protect> Plan Code: **Policy Number:** Policyholder: (Name and Address of the Policyholder shall be printed here) Life Insured: Gender: Date of Birth: Age: **Policy Installment Premium:** Age Admitted (Yes/No): **Policy Commencement Date:** Policy Term: **Premium Paying Period: Premium Frequency: Currency of the Policy:** Indian Rupees Policy Expiry Date: The Policy Installment Premium specified above is the premium amount payable per installment from the Policy Commencement Date, including any underwriting extra, during the Policy Term, under this Policy. **B. BENEFIT DETAILS Base Policy** UIN: 140N029V02 **Coverage Type:** Coverage Sum Assured: Coverage Term: **Coverage Commencement** Date when last Premium Date: Due: Rider 1 UIN: 140B001V02 Coverage Type: Accidental Death Benefit Rider Coverage Term: **Coverage Sum Assured: Coverage Commencement Date:** Coverage Expiry Date: Installment Premium: Premium Paying Period: **Date when last Premium Due:**

Rider 2						
Coverage Type:		Critical Illness Rider		UIN:		140B002V02
Coverage Sum Assured:				Coverage Term:		
Coverage Commencement Date:				Coverage Expiry Date:		
Installment Premium:				Premium Paying Period:		
Date when last Premium Due:						
		ried above is(are) the pre y underwriting extra, during				
C. DETAILS OF NOMINI	EE AND AI	PPOINTEE				
Details of Nominee		Effective Date:		ve Date:		
Name:						
Date of birth:						
Address:						
Details of Appointee (Name: Date of birth:	applicable	where the Nominee is a mir	nor)			
Address:						
subject to encas ✓ Please inform Nominee/Appoir ✓ Please read the	shment of the the Compositee. Policy details or to recent	any promptly of any cha ails carefully to verify that th quest a change in your Pol	ange in e terms r	the address of	the Policyhold ed for.	er and
Signed for and on behal day/month/year.	f of DHFL	Pramerica Life Insurance (Company	Limited, at		on
Authorized Signatory					Stamp Valu Rs.	е

POLICY DOCUMENT

DHFL Pramerica Life Insurance Company Limited (the Company) has entered into this Policy with the Policyholder on the basis of the information that the Policyholder has provided about himself / herself and the Life Insured in the Application Form and otherwise which shall be deemed to be a part of this Policy.

This Policy is subject to the terms and conditions stated in the Policy Document.

The Company agrees to pay the benefits on the happening of the insured event as detailed in the Policy Document, and while this Policy is in force.

Anoop Pabby, Managing Director & CEO

Signed by and on behalf of DHFL Pramerica Life Insurance Company Limited

Date: <dd-mm-yyyy>

NON-PARTICIPATING LEVEL TERM PLAN [UIN: 140N029V02]

POLICY STANDARD TERMS & CONDITIONS

DHFL PRAMERICA U-PROTECT

POLICY DOCUMENT

Section One: Definitions & Interpretation

Words or phrases appearing in the Policy Document in initial capitals will have the meanings given to them below wherever they appear in the Policy Document:

Application Form means the application form and any other information given by the Policyholder to the Company before the inception of this Policy.

Appointee means the person that the Policyholder has named to receive payment under this Policy if the Nominee is a minor at the time when the payment becomes due under this Policy.

Coverage Sum Assured means the amount specified in the Schedule for the Policy and for each Rider attached to this Policy. Eligibility for the Coverage Sum Assured is determined according to the terms and conditions of this Policy or the Rider as the case may be.

Grace Period means a period of 30 days from the Premium due date.

IRDA means the Insurance Regulatory and Development Authority.

Life Insured means the person on whose life this Policy is effected, and is the person named in the Schedule.

Nominee means the person named in the Schedule who has been nominated by the Policyholder in accordance with Section Ten below.

Policy means the arrangements established by this Policy Document.

Policy Anniversary means the anniversary of the Policy Commencement Date.

Policy Commencement Date means the date of commencement of the Policy as specified in the Schedule.

Policy Document means these Standard Terms & Conditions, the Application Form and the Schedule as amended from time to time.

Policy Expiry Date means the date as specified in the Schedule. This is the date on which coverage under the Policy ends.

Policy Term means the period between the Policy Commencement Date and the Policy Expiry Date.

Policy Year means a period of twelve months commencing on the Policy Commencement Date or Policy Anniversary.

Policyholder means the person named in the Schedule who has effected this Policy with the Company.

Premium means the amount payable by the Policyholder. The Schedule details the amount of each installment of Premium (**Policy Installment Premium**), how frequently the Premium is to be paid (**Premium Frequency**) and the term over which the Premium is to be paid (**Premium Paying Period**).

Rider means a rider issued by the Company. A Rider will be deemed to be attached to and forms an integral part of this Policy Document.

Schedule means the schedule (including any annexure attached to it from time to time and any endorsements the Company has made) and, if more than one, then the latest in time.

Where appropriate, references in this Policy Document to the singular include references to the plural, references to the male include references to the female and references to any statute include references to any subsequent changes to that statute.

Section Two: Termination of the Policy

This Policy shall immediately and automatically terminate on the occurrence of the first of the following events:

- a. The Policy Expiry Date.
- b. The date of occurrence of death of the Life Insured.
- The date on which the Policy lapses as per Section Six (a) below.
- d. Upon cancellation of the Policy by the Policyholder in accordance with Section Eight below.

Section Three: Suicide

If the death of Life Insured occurs due to suicide or attempted suicide, whether sane or insane, within one year of the Policy Commencement Date or the date of revival of this Policy, while the Policy is in force, the Company's only obligation under the Policy shall be to pay Nominee, 80% of the total Premium paid.

Other than the above, the Policy will have no other exclusions for the Coverage Sum Assured under the Base Policy.

Section Four: Policy Benefits

(a) Benefit Payable on Death

Subject to Section Three above, on occurrence of death of the Life Insured, at any time on or before the Policy Expiry Date, provided all due Premium has been paid, the Company will pay the Beneficiary an amount equal to the Coverage Sum Assured under the Policy.

(b) Coverage under Rider

If any Rider is in force, then subject to the Rider Terms and Conditions, the Company will also pay an amount equal to the Coverage Sum Assured, if applicable, under such Rider as specified in the Schedule.

Section Five: Payment Conditions

It is a condition precedent to the Company's liability to make any payment under the Policy that:

- The Company is immediately notified of the Life Insured's death in writing, and in any event within 90 days of date of death.
- The Company is provided with the opportunity of establishing to its satisfaction that a claim is payable.
- c) The Company shall be entitled to receive all reasonable cooperation and to seek any documentation and information, including but not limited to:
 - i) The Company's claim form duly completed.
 - ii) The Policy Document in original.
 - iii) Evidence of the date of birth of the Life Insured if the Company has not admitted the age of the Life Insured.
 - iv) The original or a legalised copy of the death certificate showing the circumstances, cause and the date of death of the Life Insured.
 - v) FIR where applicable.

Section Six: Payment of Premium & Discontinuation of Premium Payments

If the Premium Frequency is annual, the Premium must be paid on each Policy Anniversary till the end of the Policy Term. If the Premium Frequency is semi-annual, the Premium must be paid on the date corresponding with the Policy Commencement Date in every half-year. If the date corresponding with the Policy Commencement Date does not exist in a particular calendar month, then the last day of that calendar month shall be deemed to be the due date for payment.

a) If any Premium is not paid by its due date or within the Grace Period, then the Policy shall automatically lapse without any value at the end of the Grace Period. If the death of the Life Insured occurs during the Grace Period, the Company shall deduct any Premium due from the amount payable as per Section Four (a) above.

Section Seven: Revival

Revival is available up to three years from the date of first unpaid Premium and before the Policy Expiry Date.

Notwithstanding anything to the contrary, there shall be no revival unless:

- a) The Policyholder gives the Company written notice for revival at any time within three years from the date of first unpaid Premium and before the Policy Expiry Date.
- b) The Company agrees to the revival, for which purpose the Policyholder shall comply with any requests for information and documentation made by the Company.

c) The Policyholder makes payment of all unpaid Premium from the date of default to the proposed date of revival, along with interest at the rate specified by the Company from time to time.

The revival of the Policy shall only be effective from the date on which the Company has issued a written endorsement confirming the revival of the Policy. The Policyholder understands and agrees that there is no obligation on the Company to revive the Policy or to revive it on the same terms, and that the revival is subject to the underwriting requirements of the Company as applicable from time to time. The medical costs, if any, shall be borne by the Policyholder.

Section Eight: Cancellation of Policy

The Policy may be canceled by the Policyholder provided such cancellation request is received by the Company at least 15 days before the next Policy Anniversary. The cancellation shall be effective from the Policy Anniversary immediately following the receipt of the written request for cancellation. Upon cancellation, no benefit is payable and the Policy shall terminate.

Section Nine: Loan

No loan is available under the Policy.

Section Ten: Nomination & Assignment

- a) The Policyholder may change any existing nomination by giving prior written notice to the Company. No change in nomination shall become effective before it is registered in the Company's records and the Company has sent an endorsement confirming the change of Nominee.
- b) If the Policyholder dies without making a nomination, or if all Nominees die before a payment becomes due under the Policy, then all amounts will be payable to the legal heirs or legal representatives of the Policyholder, subject to necessary documentation and information being made available to the Company, as specified from time to time.
- c) If the Nominee is a minor on the date of the Life Insured's death then the Company will pay all benefits to the Appointee, and if no Appointee exists then all amounts will be payable to the legal guardian of the minor, subject to the necessary documentation and information being made available to the Company, as specified from time to time.
- d) The Policyholder may assign the Policy at any time before the Policy Expiry Date as long as the assignment is made in accordance with the Company's policy on assignment (as amended from time to time). No assignment shall become effective against the Company until the Company has received a written notice of the assignment along with a copy of the Policy Document, and the Company has sent an endorsement confirming that the assignment has been recorded.
- In registering an assignment, nomination or appointment, the Company does not accept any

responsibility or expresses any opinion as to its validity or legality.

Section Eleven: Miscellaneous

a) Loss of the Policy Document

- i) If the Policy Document is lost or destroyed then the Company reserves the right to make such investigations into and call for such evidence of the loss of the Policy Document, at the Policyholder's expense, as the Company considers necessary before issuing a duplicate Policy Document.
- ii) If the Company agrees to issue a duplicate Policy Document then:
 - The Policyholder agrees to first pay the Company's fee for the issue of a duplicate Policy Document, and
 - 2. The original Policy Document will cease to be of any legal effect and the Policyholder shall indemnify and keep the Company indemnified and hold the Company harmless from and against any costs, expenses, claims, awards or judgments arising out of or howsoever connected to the original Policy Document.

b) Notices

- All notices meant for the Company whether under this Policy or otherwise must be in writing and delivered to the Company at the address mentioned in Section Eleven (h) below.
- All notices meant for the Policyholder will be in writing and will be sent by the Company to the Policyholder's address shown in the Schedule.
- iii) The Company shall not be responsible for any consequences related to or arising out of nonintimation of changes to the Policyholder's address.

c) Fraud

If the Policyholder or the Life Insured or the Nominee or the Appointee, or anyone acting at their direction or with their knowledge, makes or advances any claim knowing it to be false, fraudulent, misleading or dishonest in any respect, then this Policy and any Riders in force shall be void and any amount actually paid or potentially payable shall be forfeited.

d) Currency & Territorial Limits

All Premium and any amounts payable under the Policy are payable within India, and in the Currency of the Policy as specified in the Schedule.

e) Governing Law & Jurisdiction

Any and all disputes or differences arising out of or in respect of this Policy shall be governed by and determined in accordance with Indian law and shall be subject to the jurisdiction of Indian Courts.

f) Entire Contract & Agent's Authority

The Policy Document comprises the entire contract between the Policyholder and the Company, and it cannot be changed or altered unless the Company approves it in writing by endorsement on the Schedule and, where required, the approval of the IRDA has been obtained.

The insurance agent is authorised to arrange the completion and submission of the Policyholder's Application Form. No insurance agent is authorised to amend the Policy Document, or to accept any notice on the Company's behalf or to accept payments on the Company's behalf. If any money meant for the Company in any form is paid to an insurance agent then such payment is made at the Policyholder's risk and the agent will be acting only as the Policyholder's representative.

g) Section 45 of the Insurance Act, 1938

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the Policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose:

Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the Life Insured was incorrectly stated in the proposal.

h) Grievance Redressal

- In case of any clarification or query please contact your Company Salesperson.
- II) The Company may be contacted at:

Customer Service Help Line: 1800-102-7070 (Toll Free) (9.00 am to 7.00 pm from Monday to Saturday)

Email: contactus@dhflpramerica.com
Website: www.dhflpramerica.com

Communication Address: Customer Service, DHFL Pramerica Life Insurance Company Ltd., 4th Floor, Building No. 9 B, Cyber City, DLF City Phase III, Gurgaon– 122002 Office hours: 9.00 am to 6.00 pm from Monday to Friday

III) Head-Grievance Redressal Officer:
If the response received from the Company is not satisfactory or no response is received

within two weeks (Business Days) of contacting the Company, the matter may be escalated to:

Email- <u>customerfirst@dhflpramerica.com</u>

Head-Grievance Redressal Officer
DHFL Pramerica Life Insurance Company Ltd.,
4th Floor, Building No. 9 B, Cyber City,
DLF City Phase III, Gurgaon– 122002

IV) IRDA- Grievance Redressal Cell: If after contacting the Company, the Policyholders query or concern is not resolved satisfactorily or within timelines the Grievance Redressal Cell of the IRDA may be contacted.

Call Center Toll Free number – 155255 Email Id- complaints@irda.gov.in

Complaints against Life Insurance Companies: Insurance Regulatory and Development Authority Consumer Affairs Department United India Tower, 9th floor, 3-5-817/818, Basheerbagh, Hyderabad – 500 029

V) Insurance Ombudsman The office of the Insurance Ombudsman has been established by the Government of India for the redressal of any grievance in respect of life insurance policies.

In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman if your grievance pertains to:

- I) Insurance claim that has been rejected or dispute of a claim on legal construction of the policy
- II) Delay in settlement of claim
- III) Dispute with regard to Premium
- IV) Non-receipt of your insurance document

The address of the Insurance Ombudsman may be obtained from the following link on the internet Link

http://www.irda.gov.in/ADMINCMS/cms/NormalData _Layout.aspx?page=PageNo234&mid=7.2

The complaint should be made in writing duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.

As per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made only if the grievance has been rejected by the Grievance Redressal Machinery of the Insurer within a period of one year from the date of rejection by the insurer if it is not simultaneously under any litigation.

j) Taxes

In respect of any payment made or to be made under this Policy, the Company shall deduct or charge taxes (including service tax) and other levies as applicable from time to time, at such rates as notified by the Government of India or a body authorised by the Government of India from time to time.